

**FIR No.27/2014
PS Jama Masjid
U/s 364-A/368/395/397/412/34 IPC & n 25/27 Arms Act
State Vs. Shahzada Irfan @ Lala**

08/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Shahzada Irfan @ Lala for grant of interim bail for the period of 90 days as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/ SI R.K. Sharma is present (through V.C.).

Mr. Saleem Ahmad, Ld. Counsel for the accused Shahzada Irfan @ Lala (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that accused was granted interim bail as per the H.P.C. guidelines last year and he had timely surrendered before the concerned Jail Superintendent after the expiry of interim bail period. It is requested that report be called from the concerned Jail Superintendent regarding timely surrender of the accused.

Issue notice to the concerned Jail Superintendent to file appropriate report as to whether the accused has timely surrendered after expiry of the interim bail period or not, for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **14/07/2021**. Date of 14/07/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **14/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/07/2021(G)**

**FIR No.59/2019
PS Burari
U/s 365/302/34 IPC
State Vs. Ajay & Ors.**

08/07/2021

File taken up today on the application u/s. 439 Cr.PC of accused Arvind Kumar Singh for grant of interim bail for the period of 90 days as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/Inspector Ashok is present (through V.C.).
Accused Arvind Kumar Singh produced from Central Jail No. 4, Tihar Jail, New Delhi (through V.C.).

Ahlmad is absent.

Reply/ reports received from the IO and concerned Jail Superintendent.
Arguments heard at length on the aforesaid interim bail application of the accused Arvind Kumar Singh.

Put up for clarifications if any/ orders on **09/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/07/2021(G)**

**FIR No.63/2015
PS Karol Bagh
U/s 411/395/120-B IPC
State Vs. Subroto Bera @ Bacchu**

08/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Subroto Bera @ Bacchu for grant of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C).
Inspector Sanjeev and SI Baljinder Singh are present (through V.C).
Sh. Sundheshwar Lal, Ld. Counsel for the accused Subroto Bera @ Bacchu (through V.C.).

Ahlmad is absent.

Reply/ reports received from Inspector Sanjeev and the concerned Jail Superintendent.

It is submitted by Inspector Sanjeev that inadvertently, he has sent the unsigned copy of reply of the interim bail application of the accused and he will file the signed copy of reply of the bail application of the accused during the course of day.

Counsel for the accused seeks time for clarifications in respect of the present interim bail application of the accused. Heard. Request is allowed.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **13/07/2021**, Date of 13/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/07/2021(G)**

**FIR No.221/2015
PS Karol Bagh
U/s 395/411/120-B IPC
State Vs. Subroto Bera @ Bacchu**

08/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Subroto Bera @ Bachhu for grant of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C).
Inspector Sanjeev and SI Baljinder Singh are present (through V.C.).
Sh. Sundheshwar Lal, Ld. Counsel for the accused Subroto Bera @ Bacchu (through V.C.).

Ahlmad is absent.

Report received from the concerned Jail Superintendent.

Counsel for the accused seeks time for clarifications in respect of the present interim bail application of the accused. Heard. Request is allowed.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **13/07/2021**, Date of 13/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/07/2021(G)**

CNR No.DLCT01-000185-2021
SC No.16/2021
FIR No.415/2015
PS Kotwali
U/s 395/397/412/120-B/34 IPC
State Vs. Sunil & Ors.

08/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Maan Singh for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
SI Satish Kumar is present (through V.C.).
Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that interim bail application of the co-accused is now listed before the Hon' ble High Court of Delhi for 15/07/2021 and the present interim bail application of the accused be taken up for consideration thereafter. Heard. Request is allowed.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **16/07/2021**. Date of 16/07/2021 is given at specific request and convenience of counsel for the accused.

SI Satish Kumar is bound down for the next date of hearing i.e. **16/07/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/07/2021(G)

CNR No.DLCT01-000185-2021
SC No.16/2021
FIR No.415/2015
PS Kotwali
U/s 395/397/412/120-B/34 IPC
State Vs. Sunil & Ors.

08/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Lalit @ Babloo @ Nepali for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
SI Satish Kumar is present (through V.C.).
Sh. Gaurav Singhal, Ld. Counsel for the accused Lalit @ Babloo @ Nepali (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that interim bail application of the co-accused is now listed before the Hon' ble High Court of Delhi for 15/07/2021 and the present interim bail application of the accused be taken up for consideration thereafter.
Heard. Request is allowed.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **16/07/2021**. Date of 16/07/2021 is given at specific request and convenience of counsel for the accused.

SI Satish Kumar is bound down for the next date of hearing i.e. **16/07/2021**.
Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/07/2021(G)

CNR No.DLCT01-000185-2021
SC No.16/2021
FIR No.415/2015
PS Kotwali
U/s 395/397/412/120-B/34 IPC
State Vs. Sunil & Ors.

08/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Maan Singh for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
SI Satish Kumar is present (through V.C.).
Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that all the IOs be called for the purpose of clarifications for the proper adjudication of the present bail application of the accused. Heard. Request is allowed.

Issue notice to the all the IOs to join the proceedings through V.C., for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **16/07/2021**. Date of 16/07/2021 is given at specific request and convenience of counsel for the accused.

SI Satish Kumar is bound down for the next date of hearing i.e. **16/07/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/07/2021(G)

**FIR No.319/2020
PS Nabi Karim
U/s 302/34 IPC
State Vs. Vishal**

08/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Vishal for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Amit Kumar, Ld. Proxy Counsel for Counsel for the accused Vishal (through V.C.).

Ahlmad is absent.

Further reply to the aforesaid bail application of the accused is stated to be filed.

It is submitted by proxy counsel for counsel for the accused that main counsel is not available today as he has gone for vaccination. It is further submitted that the present bail application of the accused be taken up for consideration on some other day. Heard. Request is allowed.

At request of proxy counsel for counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 14/07/2021. Date of 14/07/2021 is given at specific request and convenience of proxy counsel for counsel for the accused.

Issue notice to the IO, for the next date of hearing i.e. 14/07/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/07/2021(G)**

**FIR No.116/2019
PS Prasad Nagar
U/s 302 IPC & 25/27/54/59 Arms Act
State Vs. Kamal Chauhan**

08/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Kamal Chauhan for grant of interim bail for the period of 90 days as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
SI Lalit Kumar from PS Subzi Mandi is present (through V.C.).
Sh. Vineet Jain, Ld. Counsel for the accused Kamal Chauhan (through V.C.).
Sh. Sahil Malik, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed by SI Lalit Kumar.

At joint request, the aforesaid bail application of the accused be put up for clarifications/ consideration on **13/07/2021**. Date of 13/07/2021 is given at specific request and convenience of counsel for the parties.

SI Lalit Kumar is bound down for the next date of hearing i.e. **13/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/07/2021(G)**

**FIR No.463/2020
PS Sarai Rohilla
U/s 307/323/325/147/148/149/34 IPC
State Vs. Mansoor @ Sannata**

08/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Mansoor @ Sannata for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Nagendra Singh, Ld. Counsel for the accused Mansoor @ Sannata (through V.C.).

Ahlmad is absent.

Report stated to be not filed by the IO.

Issue notice to the IO to appear and SHO/ IO is directed to file status of all pending cases against the accused positively, for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **14/07/2021**. Date of 14/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/07/2021(G)**

**FIR No.64/2020
PS B.H.D. Nagar
U/s 25 Arms Act
State Vs. Praveen @ Tona**

08/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Ahlmad is absent.

In terms of order dated 30/06/2021 of this Court, report not received from the concerned Jail Superintendent.

In terms of order dated 30/06/2021, issue fresh notice to the concerned Jail Superintendent to file appropriate/ detailed report and reasons for not releasing the accused Parveen @ Tona timely in case FIR No.64/2020, PS B.H.D. Nagar, for the next date of hearing.

Put up for consideration/ further proceedings on **15/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/07/2021(G)**

CNR No.DLCT01-009800-2018
SC No.180/2021
FIR No.12/2018
PS Sadar Bazar
State Vs. Nitin @ Bagga

08/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **28/09/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/07/2021(A)

**Crl. Revision No. 09/2021
Pradeep Ohri Vs. State & Ors.**

08/07/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings via video conferencing on behalf of the revisionist and remaining respondents.

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1 (through V.C.).

Ahlmad is absent.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **28/09/2021** for arguments.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/07/2021(A)**

FIR No. 34/2021
PS Hauz Qazi
U/s 302/307/323/341/506/34 IPC & 27 Arms Act
State Vs. Mohan Kumar & Ors.

08/07/2021

(Proceedings Convened through Video Conferencing)

Fresh case received by way of assignment. It be checked and registered.

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **28/09/2021** for arguments on charge.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/07/2021(A)